

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
BA. No. 24 of 2014

23.06.2014

Heard Mr. B.K. Deb Roy, learned counsel appearing for and on behalf of the petitioner.

Mr. N.D. Chullai, learned Sr. GA is present.

Bail application will be considered only after perusal of the C.D. Call for the C.D.

The I/O of Nongpoh P.S is directed to be present along with the C.D.

Registry is directed to furnish a copy of this order to the learned Sr. GA, Mr. N.D. Chullai who shall in turn sent a copy of this order to the I/O concerned.

List this matter on 26.06.2014 for C.D.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
CRL.REV.P. No. 1 of 2014

23.06.2014

Heard Ms. R. Paul, learned counsel for the petitioner, who submits that the leading counsel, Mr. K. Paul is pre-occupied.

Mr. S.M. Suna, learned counsel for respondents' No. 2, 3 and 4 submits that he would like to file the additional affidavit in this case regarding some new development.

The learned Sr. GA, Mr. N.D. Chullai is also present for and on behalf of the State respondent assisted by Mr. R. Gurung, learned GA.

List this matter after a week for filing of the affidavit.

**JUDGE**

*D. Nary*